

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

C.P. 59/2001 in
ORIGINAL APPLICATION NO: 990/94

TRIBUNAL'S ORDER

DATED: 5.10.2001.

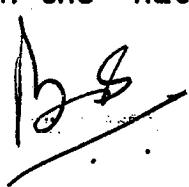
We have heard the Learned Counsel Shri R.R. Shetty for Shri R.K. Shetty for the alleged Contemner and also Shri S.P. Saxena for the original applicant.

2. We have carefully seen the directions that have been issued in the OA (at para 10) (Judgement dated 7.9.2001). A copy of this (Exhibit AF -1) has been filed by Shri Brig J.K. Sethi Brigadier in Respondent's organisation:

3. The point made by Shri S.P. Saxena is that the directions have not been implemented. Admittedly the DPC pursuant to the order is yet to be held.

4. We note that the order in substance has been complied with. The only point remaining is convening of the DPC. We are informed by Shri R.R. Shetty on instructions, that all the applicants are within the zone of consideration and will be considered by the DPC. Further it is stated that DPC is expected to be held within two months. Unfortunately it is stated that UPSC still has not been approached.

5. However in the matter of convening DPC and taking follow-up action. The action that now remains is in the nature of follow up i.e. convening of DPC and



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CENTRAL ADMINISTRATIVE TRIBUNAL
UMBIA BENCH, MUMBIA.

ORIGINATING APPLICATION NO: 880\53
C.R. 53\2001 JU

DATED: 2.10.2001

TRIBUNE'S ORDER

However, in the matter of concluding DPC and
DPC follow-up section, the solution proposed was
as follows:

action as per decision therein. Though the delay has already occurred, however we find that there is no intention in the delay and accept the apology made in this regard:

6. We, therefore dis-charge the notice on C.P. The C.P. is rejected: No costs.

S.L.Jain
(S.L.Jain)
Member(J)

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B.N.Bahadur
(B.N.Bahadur)
Member(A)